

S.No.1

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-05-2024 AT 10:30 AM**

CP (IB) No.407/7/HDB/2018

AND

Cont. A (IBC) 4/ 2023, IA(IBC) 743/2023 & IA(IBC) 840/2024 in

CP (IB) No.407/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

PPS Enviro Power Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 4/ 2023

Learned Counsel Mr GP Yash Vardhan, for applicant present physically.

Mr K Vatsa Kumar, Liquidator present physically.

Learned Counsel Mr Sravan Kumar, who appeared on the last hearing date and stated that he has been instructed to appear on behalf of the 2nd respondent is not present today. 2nd Respondent is called absent, set ex-parte. Notice has been served to the first respondent. First respondent called absent. Set ex-parte. Third respondent remained ex-parte.

For hearing, matter adjourned to 11.06.2024.

IA(IBC) 743/2023

Mr K Vatsa Kumar, Liquidator present physically.

Learned Counsel Mr Ch Srinivasa Raju, for Respondent No.3 present through Video Conference.

Orders not pronounced. **For orders on 11.06.2024.**

IA(IBC) 840/2024

Mr K Vatsa Kumar, Liquidator present physically.

This is an application to take on record the 10th progress report. Report taken on record. Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)